

given to other travel agencies without IATA registrations; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). As per the records maintained by the Department of Tourism, there are 166 travel agencies to whom Department of Tourism has granted recognition. All of them are IATA registered.

(c) and (d). Under the policy followed by the Department, registration with the IATA is one of the conditions for granting registration to any travel agency.

Nuclear Threat Across Borders

2414. **DR. KRUPASINDHU BHOI :** Will the PRIME MINISTER be pleased to state :

(a) whether India is rated as one of the four "strong" countries in non-nuclear weapons and will have "some" ability to produce a nuclear arsenal within 10 years from now;

(b) whether the desirability of having a nuclear arsenal in the near future has been considered in view of the nuclear threat across our borders; and

(c) if so, the steps taken or proposed to be taken to keep our forces fully equipped to meet any eventuality ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Since India does not believe in nuclear weapons, the question does not arise of rating India among non-nuclear weapons states with hypothetical nuclear weapons capability.

(b) In view of the Govt's present policy, this does not arise.

(c) Appropriate and necessary steps are being taken to safeguard the country's security and to meet any eventuality.

"Central Assistance to States to Control Pollution"

2415. **SHRI G. VIJAYA RAMA RAO :** Will the PRIME MINISTER be pleased to state :

(a) the preventive measures taken to control the pollution of the atmosphere and Water at different Government industrial Estates in various States;

(b) whether any financial assistance is provided to the State Governments in this regard; and

(c) if so, the funds allocated for the purpose State-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) As per the provisions of the water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 the States through their States Boards for Prevention and Control of Pollution are taking necessary measures to control both atmospheric and water pollution including pollution problems emanating from Government Industrial Estates. State Pollution Control Boards have requested the concerned industrial development agencies to take appropriate measures for providing common waste water treatment facilities in the industrial estates.

(b) and (c). No Sir.

Burmese Insurgents in Arunachal Pradesh

2416. **SHRI WANGHPHA LOWANG :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Burmese insurgents sneak into Arunachal Pradesh in Tirap District and kill innocent villagers;

(b) if so, the details thereof; and

(c) steps taken by Government to check the entry of Burmese insurgents and for the protection of the villagers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) The Naga undergrounds belonging to National